

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**R.A. NO. 60/45/2018 in
ORIGINAL APPLICATION NO. 060/798/2018**

Chandigarh, this the 22nd day of January, 2019

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

1. Union of India through the Secretary, Ministry of Human Resources Development, Department of School Education & Literacy, Shastri Bhawan, New Delhi – 110001.
2. The Commissioner, Navodaya Vidyalaya Samiti, Ministry of Human Resources Development, (Department of School Education & Literacy), B-15, Industrial Area, Sector 62, G.B. Nagar Noida (U.P.) 201309.
3. The Deputy Commissioner (Admn.), Navodaya Vidyalaya Samiti, Regional Office, Bay No. 26-27, Sector 31-A, Chandigarh – 160030.
4. The Principal, Jawahar Navodaya Vidyalaya, Pojewal, District Saheed Bhagat Singh Nagar, (Nawan Shahar) – 144524, Punjab.

....Review Applicants

(By Advocate: Shri Ram Lal Gupta)

VERSUS

Narinder Singh S/o Sh. Dharam Singh, aged about 47 years, SUPW (Socially Useful Productive Works) Teacher (Group C), presently deputed/attached with O/o Deputy Commissioner (Admn.) Navodaya Vidyalaya Samiti, Regional Office, Bay No. 26- 27, Sector 31-A, Chandigarh – 160030.

....RESPONDENT

Present: Shri Narinder Singh respondent in person)

ORDER (oral)**SANJEEV KAUSHIK, MEMBER (J)**

Heard.

2. The present Review Application (R.A.) has been filed by the non-applicant in the O.A. for review of our order dated 24.7.2018 whereby the O.A. was disposed of on the statement made by the respondents that they will adjust the applicant at NVS, Regional office, Chandigarh or NVS, SBS Nagar. Learned counsel for review applicants argues that the non-applicant has been posted at JNV, Chandigarh, therefore, he submitted the order be reviewed to that extent and it may not be construed that he may be posted only to the indicated choice of stations.

3. On notice, non-applicant appeared in person and did not object for his posting at JNV, Chandigarh. He submits that he has no objection to review of the order in the above term.

4. In view of above, we modify our order dated 24.7.2018 and it is clarified that since there is no objection by the non-applicant to continue at JNV, Chandigarh, therefore, the statement made by the counsel for respondents while disposing of the O.A. may not be construed that the non-applicant be posted only at two indicated choice stations only. The R.A. stands disposed of accordingly.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 22 .01.2019

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